

SHRI T. T. KRISHNAMACHARI: Sir, the Act under which the Tariff Commission operates envisages a scheme of delegation of powers to the Tariff Commission. If powers are delegated by Government to an agent, it does not mean that the principal loses his rights. Here is a matter where we think that sometimes an individual consumer may *not* be in a position to communicate with the Tariff Commission directly. That -is why Government have set up this branch. In matters of protected industries, the agency for enquiry will be the Tariff Commission. The Government gets complaints and they are passed on to the Tariff Commission. It might even be that in other matters also we might use the agency of the Tariff Commission. There is no question of any reflection on the Tariff Commission.

SHRI B. C. GHOSE: Then, do I understand that so far as protected industries are concerned, complaints will be passed on to the Tariff Commission, and therefore, there will be no overlapping, because that was the point I was driving at? And in so far as other industries are concerned, is it the Government's intention to have in existence a sort of continuous review of market trends and commodities in regard to all these industries?

SHRI T. T. KRISHNAMACHARI: Yes, Sir. So long as we take any responsibility for banning imports or for restricting imports of commodities which are needed by the public in this country; either for the purpose of manufacture or for other purposes, the Government have to keep a continuous watch. And that is what the Government propose to do.

SHRI B. C. GHOSE: Will the results of such investigations be made known to the public from time to time?

SHRI T. T. KRISHNAMACHARI: It all depends upon the importance of a particular industry. I am afraid, I cannot commit myself to any such thing at this stage.

SHRI B. C. GHOSE: In view of the fact that investigations will be carried on only in respect of the industries which have been protected either by way of foreign exchange restrictions or any other means, is it not desirable that the Government's review of such industries should be made public so that the public may also know as to what is happening?

SHRI T. T. KRISHNAMACHARI: Sir, whatever the Government does, is not done under a *purdah*. Where the public is interested, it is made public.

SHRI GOVINDA REDDY: May I know, Sir, if any complaints have been received in respect of the protected industries so far by this branch?

SHRI T. T. KRISHNAMACHARI: Sir, the statement gives the information required. There is only one complaint received in regard to protected industries.

SHRI GOVINDA REDDY: May I know if that complaint is from an individual or from a firm?

SHRI T. T. KRISHNAMACHARI: I think Government should protect the secret-identity of the informers.

SHRI GOVINDA REDDY: I am asking only the category, not the names.

SHRI T. T. KRISHNAMACHARI: It happens to be the general consuming public.

SHRI B. C. GHOSE: Sir, was this investigation carried on by Government or was it referred to the Tariff Commission?

SHRI T. T. KRISHNAMACHARI: This particular matter was referred to the Tariff Commission.

MR. CHAIRMAN: Question No. 372. Shrimati Pushpalata Das.

DR. S. K. BHUYAN: Sir, she has withdrawn this question.

*373. [The questioner (Shrimati Pushpalata Das) was absent.]

•379. [The questioner (Shrimati IPvshpaHetta Das) was absent.]

SELECTION OF OFFICERS FOR FOREIGN SERVICE

•375. SHRI C. G. K. REDDY: Will 'the PRIME MINISTER be pleased to -state:

(a) what is the method of selection of officers to the Foreign Service;

(b) whether any periodic checks are made on the ability and suitability of the officers selected; and

(c) if the answer to part (b) be in the affirmative, what is the machinery for making such checks?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS AND DEFENCE (SHRI JAWAHARLAL NEHRU) : (a) Selection of officers for the Indian Foreign Service is made on the results of the annual combined jcompetitive examination held by the Union Public Service Commission for recruitment to the Indian Foreign Service, Indian Administrative Service, etc.

<b) Yes.

(c) A confidential report is recorded annually on the work and conduct of an officer during each year and this enables the Government to judge the suitability and ability of the officer.

SHRI C. G. K. REDDY: Sir, may I know if there, have been any exceptions to this rule of selection by the Union Public Service Commission before, and if so, how many were they, and the reasons why such persons were exempted?

SHRI JAWAHARLAL NEHRU: When the Foreign Service was started five or six years ago, the Special Recruitment Board was constituted. That Board took people from the other services—transferred from other services; and some were recruited directly also by that Board—a few, I could not get the number. But we found

that the Board ceased to function when this normal procedure started.

SHRI C. G. K. REDDY: Sir, may I know how many such selections were made before this procedure of Union Public Service Commission was adopted?

SHRI JAWAHARLAL NEHRU: This procedure was adopted right from the beginning. But in addition to this procedure, because we had to make a start and we had to select people within a specified time, we could not wait for the long distance procedure of the Union Public Service Commission. Therefore, in addition to that Union Public Service Commission procedure we had the special procedure for some time. And they took people from three categories. One was the normal administrative services; the second was Defence; and the third was outsiders usually engaged in educational and like services. If the hon., Member wants exact figures, I can get them. I haven't got them here.

SHRI C. G. K. REDDY: May I know, Sir, whether the approval of the U. P. S. C. was obtained after such selection in all these cases by the Special Selection Board's

SHRI JAWAHARLAL NEHRU: No, I do not think so. It could not have been. The idea of taking their approval would have meant delay in the achievement of that very purpose which it was intended to avoid. I might here mention to the House that the present method of selection for specialised services by the Union Public Service Commission is a matter which has been considered and is being considered as not wholly satisfactory. The Public Service Commission does its work exceedingly well for what might be called the normal administrative services. They are used to it. They are not so used to specialised services. And if the hon. Member has an opportunity to go through the Appleby Report, he might perhaps get my point.

SHRI S. MAHANTY: It was not circulated.